

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH,**

**CP NO. 54/2007
OA NO. 779/2004**

(K)

New Delhi, this the 23rd day of April, 2007

**HON'BLE SH. L.K.JOSHI, VICE CHAIRMAN (A)
HON'BLE SH. MUKESH KUMAR GUPTA, MEMBER (J)**

ASI Sube Singh
P.S Parliament
Distt. Line, New Delhi.
R/o House No.904/26 West Ran Nagar,
Shiv Viha, Sonipat (Haryana).

(By Advocate: Sh. Arun Bhardwaj)

Versus

1. Sh. Alok Kumar Verma
Jt. Commissioner of Police,
New Delhi Range,
Delhi Police Hqrs.,
M.S.O.Building,
I.P.Estate, New Delhi-110002.
2. Sh. Anand Mohan, IPS
Dy. Commissioner of Police
New Delhi Distt.
New Delhi.

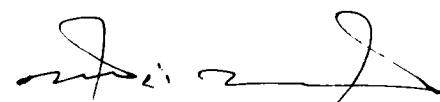
(By Advocate: Sh. Ajesh Luthra)

ORDER (ORAL)

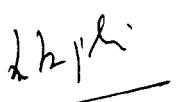
Hon'ble Sh. Mukesh Kumar Gupta, Member (J)

Learned counsel for applicant seeks to withdraw the present CP in view of the order passed by Hon'ble Delhi High Court staying the operation of the judgment dated 3.8.2006 in OA-779/2004, vide order dated 30.3.2007. Ordered accordingly. Notices are discharged.

2. However, liberty is granted to the applicant to take appropriate steps on the disposal of the aforesaid writ petition, if any.


(MUKESH KUMAR GUPTA)

Member (J)


(L.K. JOSHI)
Vice Chairman (A)

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